

NATIONAL COMPANY LAW TRIBUNAL
CUTTACK BENCH
COURT No. 1

ITEM No. 122

IA (Companies Act) No. 39/CB/2024

IN

CP No. 61/CB/2022

Proceedings under Section 210 (2), 213, 221, 241 & 242

IN THE MATTER OF:

Ajay Somani & Anr.

.....Applicant

V/S

Sparsh Multispeciality Hospital Pvt. Ltd. & Ors.

.....Respondent

Order delivered on 24/06/2024

Coram:

Dr. N. V. Ramakrishna Badarinath, Hon'ble Member(J)

Shri Charan Singh, Hon'ble Member(T)

PRESENT:

For the Applicant

Mr. Abhinav Kardekar, Adv.

Mr. Ayush Singh Solanki, Adv.

Ms. Gurpreet Kaur Chawla, Adv.

For the Respondent

Mr. Saswat K Acharya, Adv.

Mr. Ashutosh Khemani CS.

Ms. S. Pholgu, Adv.

Ms. Jagruti Sahoo, Adv.

Mr. Abhijeet Agrawal, Adv.

Mr. Shubham Agrawal, Adv.

Mr. Jaish Joshi, Adv.

R2-R4

Mr. Satya Smruti Mohanty, Adv.

Mr. Sarvavid Subash Pradhan, Adv.

Mr. Goutam Rai, Adv.

Ms. Gyaninee Nayak, Adv.

Ms. Pratyusha Mohanty, Adv.

Mr. Sambit Sekhar Moharana, Adv.

R-13

Mr. Shantanu Das, Adv.

Mr. Ramashish Acharya, Adv.

Mr. K. N. Mohapatra, Adv.

CP 61/22

ORDER

Ld. Counsel, Mr. S. K. Acharya, appears for R2 & R4.

There is a direction by the Hon'ble NCLAT to take up this matter within two months.

Since, this being a special Bench, matter adjourned to 02.07.2024.

SD/-

**Charan Singh
Member (Technical)**

SD/-

**Dr. N. V. Ramakrishna Badarinath
Member (Judicial)**